

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.227/MP/2022 along with IA No. 55/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
- Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL) and Anr.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

Petition No.56/MP/2022

- Subject : Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
- Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.
- Date of Hearing : 13.9.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, RWEPL
Shri Vishrov Mukherjee, Advocate, RWEPL
Shri Girik Bhalla, Advocate, RWEPL
Ms. Priyanka Vyas, Advocate, RWEPL
Ms. Ruth Elwin, Advocate, RWEPL
Shri Agam Kumar, RWEPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Swapnil Verma, CTUIL



Shri Ranjeet Singh, CTUIL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Poorva Saigal, Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Ms. Anumeha Smiti, Advocate, HPPC

Record of Proceedings

Due to a paucity of time, the matters could not be taken up for the hearing and accordingly, the matters were adjourned. The Commission further indicated that the interim relief granted vide Record of Proceedings for the hearing dated 21.3.2022 shall be continued till the next date of the hearing, and the Petitioner will continue to pay monthly transmission charges to CTUIL in terms of the invoices being raised by CTUIL as directed by the Commission earlier.

2. The Commission directed the Petitioner and CTUIL to comply with the directions given in the RoP for the hearing dated 24.1.2023 wherein the Petitioners and CTUIL were directed to convene a meeting to clarify and confirm the details of the billing and to file an affidavit within 10 days, giving the details of the minutes of meeting and details of the bills raised.

3. The Petitions will be listed for hearing on **9.10.2023** preferably at the top of the Board.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

